

Central Administrative Tribunal, Principal Bench

O.A.No.344/97  
M.A.No.415/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 2nd day of February, 1998

1. Sh.Raj Kumar  
S/o.Sh.Ratan Lal  
R/o.Village kaptan Mazari,  
P.o-Kaptan Mazari,  
Distt. Ambala, Haryana.
2. Sh.Jasmer Singh  
S/o.Sh.Phool Chand  
R/o.Haripur Tangri,  
P.o-Kuldip Nagar,  
Distt.Ambala, Haryana.
3. Sh.Ram Prashad  
S/o.Sh.Gurdyal Chand  
R/o.Hari Pur Tangri,  
P.o-Kuldip Nagar,  
Distt. Ambala, Haryana.
4. Sh.Daya Ram  
S/o.Sh.Fulbanta  
R/o.Dukheri,  
P.O-Dukheri,  
Distt.Ambala, Haryana.
5. Sh.Purshotam Lal  
S/o.Sh.Manaa Lal  
R/o.Haripur Tangri,  
P.o-Kuldip Nagar,  
Distt.Ambala, Haryana.
6. Sh.Sher Singh  
S/o.Sh.Retu Ram  
R/o.Rattan Garh  
P.o-Rattan Garh,  
Distt.Kurushetra, Haryana.
7. Sh.Dev Singh  
S/o.Sh.Surjit Singh
8. Sh.Fakir Chand  
S/o.Sh.Swrup Chand
9. Sh.Surender Kumar  
S/o.Sh.Baroo Ram
10. Sh.Harpal Singh  
S/o.Sh.Baroo Ram
11. Sh.Kalyan Singh  
S/o.Sh.Jeevan Ram  
(7 to 11 petitioners, r/p Mardhon Shahib, P.O-Mardhon Sahib  
Distt-Ambala, Haryana)

APPLICANTS

(By Sh.D.N. Goburdhan, Advocate)

Versus

1. Union of India,  
C/o General Manager, Northern Railway,  
Baroda House, New Delhi.

2. Divisional Railway Manager,  
DRM Office  
Ambala Cantt.,  
Haryana.

RESPONDENTS

(By Sh.R.L. Dhawan, Advocate)

ORDER (Oral)

The applicants, eleven in number, claim that they had worked as Watermen on the Railways for various periods on the basis of which they are claiming for preferential treatment for re-engagement and regularisation. The respondents in reply have stated that one of the applicant Dev Singh, applicant No.7 has been given a job after verifying his particulars while Kalyan Singh applicant No.11 has <sup>been</sup> not placed on the Live Casual Labour Register and he would be offered work according to his seniority. As regards the remaining nine applicants, the respondents state that better particulars are required as those furnished by the applicants have not led to a proper verification.

2. I have heard the counsel. The learned counsel for the applicant is agreeable ~~about~~ that the matter may be left to the respondents by directing them to call for the applicants and ask them to furnish such further particulars as may be required. Thereafter, on the basis of their verification the respondents may take further action. The learned counsel for the respondents has no objection to disposed of this matter on the above lines.

3. In view of this, the O.A is disposed of with the direction to the resopndents to arrange to call for the applicants before an officer of appropriate rank who will ask them to furnish ~~some~~ <sup>such</sup> further particulars as may be required by the respondents for verification of their claims. Thereafter, the respondents may take further action as per such verification.

JK

(14)

This exercise will be completed within three months from the date of receipt of a copy of this order. It is made clear however that any decision in the matter taken by the respondents will not give the applicants a fresh cause of action. No costs.

*R.K. Ahuja*  
(R.K. AHOOJA)  
MEMBER(A)

/PB/